

File No.-P-24025/7/2022-IPR-II-Part-1
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR-Negotiations & Cooperation Section

Vanijya Bhawan, New Delhi
Dated: 13th May 2023

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of **Prof. (Dr.) Unnat P. Pandit, CGPDTM of the O/o CGPDTM** for participating in the meetings with the EU under the Free Trade Agreement and the EFTA at Brussels, Belgium from **14th to 15th May, 2023. (excluding travel time)-**

2. The tour of the officer will commence on the date of departure and conclude on the date of arrival in India. The officer will proceed to Singapore for participating in INTA Annual meeting from 17-18th May 2023 vide Deputation Order No. P-35012/36/2021-CIPAM dated 12 May, 2023. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The above-mentioned participant would be entitled to the following expenditure:

Air fare	As per entitled class
Airport tax (If any)	As per actuals
Daily allowances	As admissible
Hotel accommodation	As per entitlement
Contingency	As per norms
Local Transport (including airport drop and pickup)	As per norms
Mobile phone	As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018
Excess Baggage	As per norms
Business Centre Facilities	On actual basis
Enforced halts including lodging and transport	As per entitlement

4. During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.

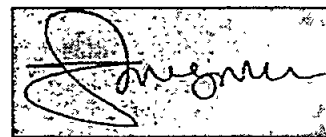
5. The other entitlements of the officer including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.

6. The cost on travel, DSA, hotel accommodation in respect of the aforesaid official will be borne by Government of India during the period of his deputation. This sanction will be treated as an authority for the payment.

7. The officer will furnish a report on his visit after return from abroad.

8. The expenditure for the above visit in case of **Dr. (Prof.) Unnat P. Pandit** towards Air passage/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. for the above visit shall be debitable to the **Major Head 3475, Minor Head 00.102, O/o CGPDTM and GIR – 11.01, FTE-12, under Demand No. 11 of the DPIIT for the year 2023-24.**

9. This issues with the concurrence of IFW vide Note No._9_ dated 13/05/2023 of File No. P-24025/7/2022-IPR-II-Part-1 (E-181637)



(Deepak Kumar)
Assistant Director

To,

The Pay & Accounts Officer (PAO),
Department for Promotion for Industry
and Internal Trade,
Vanijya Bhawan,
New Delhi.

Copy to:

1. The Head of Chancery, Embassy of India, Brussels
2. Deputy Chief of Mission, Embassy of India, Belgium, Luxembourg & European Union (amb.brussels@mea.gov.in)
3. Joint Secretary (Europe West), MEA, Jawaharlal Nehru Bhawan, New Delhi
4. Joint Secretary, Department of Commerce, Vanijya Bhawan, New Delhi
5. Joint Secretary/Chief Negotiator, FT-Europe, DoC
6. Prof.(Dr.) Unnat P Pandit, CGPDTM, Mumbai
7. The Principal Director of Audit, AGCW&M, AGCR Building, IP Estate, New Delhi.
8. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhavan, New Delhi.
9. PSO to SIIT/ Sr. PPS to JS(SS).
10. Establishment-I, Vanijya Bhawan, New Delhi.
11. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File